

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

Policy Circular No. 4 (RE-2006)/ 2004-09

Date: 20.04.2006

To

All Licensing Authorities,
All Customs Authorities,

Subject : Import of re-manufactured / second hand capital goods.

Attention is invited to para 2.17 of the FTP which provides for free importability of second hand capital goods.

2. The Trade & Industry has represented that customs authorities are insisting upon a specific licence for clearance of second hand capital goods on the premise that remanufactured goods are restricted for import. In this context it is clarified that the said restriction is applicable only to remanufactured goods and not to second hand capital goods, which are freely importable without a specific licence.

3. To facilitate clearance of second hand capital goods under free category, a declaration by the importer at the time of clearance that the capital goods imported are second hand capital goods and do not fall under the category of remanufactured capital goods may be accepted by the customs authorities.

4. This issues with the approval of competent authority.

(M.K. Parimoo)
Dy. Director General of Foreign Trade

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Copy to: All Export Promotion Councils for their guidance